to Questions

and is expected to be commissioned shortly.

Policy regarding promotion of Assistants in leave vacancies of Section Officers

553. SHRI SYED AHMAD HASHMI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that for purposes of Ailing up short-term leave vacancies or for ad hoc appointments in the grade of Section Officers directly recruited Assistants with five years of service are being treated at par with senior Assistants with more than 22 year's service;

(b) if so, what are the reasons therefor; and

(c) whether any clear cut policy has been laid down and directions have been issued to the Ministries and Departments so that the claims of senior Assistants who have put in more than 22 years of continuous service are not disregarded in the matter of leave vacancy and *ad hoc* appointments in the grade of Section Officers?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND REFORMS (SHRI ADMINISTRATIVE OM MEHTA): (e) Under Rules (a) to If the Central Secretariat Service 13 (2)Rule, 1962 even short-terms or ad hoc appointments to the grade of Section Officers can be made from amongst Assistants with eight years of service, but a not less than provision in the rules entitle all senior Assistants with less than eight years of service to be considered for such appointment if a junior Assistant with eight years of service is considered for such promotion. No distinction 'between the direct recruits and the promoted Assistants is made in such cases. Fifty per cent of short-term or ad hoc appointments in the grade of Section Officer is made from the grade of Assistant on the basis of seniority subject to the rejection of the unifit and subject also to the eligibility conditions indicated above.

The remaining fifty per cent of the vacancies is earmarked to be filled exclusively by promotion of such Assistants as have put in 22 years or more of service in the grade of Assistants. Such promotions are made on the basis of length of service su-bject to the rejection of the unfit. The question of any Assistant howsoever senior, with less than 22 years of service being considered for promotion in the earmarked category of vacancies, does not arise. Thus, an Assistant with 22 years or more of service-in the grade of Assistants is eligible for promotion to the grade of Section Officers both on the basis of his seniority in the general category as well as I on the basis of length of service in * the earmarked category of vancancies.

Quantity of raised coal on the date of nationalisation of coal mines

554. SHRI JAMNALAL BERWA: will the Minister of ENERGY be pleased to state;

(a) how much quantity of raised coal was available on th3 date when the coal mines were nationalised; and

(b) whether this coal i3 proposed to be disposed of by the undertaking taking-over coal mines?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) and (b) All coal belonging to the owners of the mines, whether in stock or in transit and all coal under production in the mines were taken over as they were assets included in the definition of "mine" in the Coking Coal Mines (Nationalisation) Act, 1972 and the Coal Mines (Nationalisation) Act_r 1973. On nationalisation of the mines such coals belonged to the Government or Company who were entitled to dipose of them.